

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.201

IA-1526/2021 IA-1843/2020

In

IB-297(ND)/2019

IN THE MATTER OF:

Ms. Divya Sharma

Vs.

M/s. Efferent Real Estate Pvt. Ltd.

... APPLICANT/PETITIONER

... RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP : Mr. Rishabh Jain, Advocate for RP

ORDER

IA-1526/2021:-

We have heard the submissions of Mr. Rishabh Jain, Ld. Counsel appearing for the Resolution Professional. On 15.12.2022, this Tribunal directed the sole CoC Member to file an affidavit stating therein whether the CoC intends to withdraw the present liquidation proceedings.

Thereafter, the matter was listed on 18.01.2023, but no one appeared on behalf of CoC. Therefore, the Tribunal observed thatailable warrants may be issued, in case there is no representation on behalf of CoC on the next date of hearing.

On 01.02.2023, Ms. Divya Sharma appeared on behalf of the Sole CoC Member and requested for three weeks time to file an affidavit. Today, no one

has appeared on behalf of CoC nor the affidavit has been filed. Therefore, the RP is directed to serve the notice to the Sole CoC Member once again by all modes. We also direct the Court Officer to issue e-notice to the sole CoC Member. We make it clear that this is a last and final opportunity granted to the CoC Member to appear and file an affidavit, failing which, appropriate orders will be passed on the next date of hearing.

List the matter on **13.04.2023**.

IA-1843/2020;-

List on **13.04.2023**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**